

State Government have undertaken schemes for the benefit of the Scheduled Caste families.

It is not correct to say that the attitude of the Government is apathetic.

News item/Suspended I.A.S. Man to be prosecuted'

3899. SHRI HARINATHA MISRA:

SHRI N. K. SHEJWALKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item under the caption "Suspended IAS man to be prosecuted", as published in *Indian Express* dated 4th February, 1982.

(b) if so, whether it is a fact that the IAS officer who has been suspended by the Madhya Pradesh Government for 'breach of conduct' will be prosecuted under Section 354 IPC for allegedly trying to 'outrage the modesty' of a woman M.P.;

(c) if so, whether the State Government had sought the opinion of the Union Law Ministry and it has recommended IAS officer's prosecution; and

(d) if so, the answer to Part (c) be in the affirmative, what were the materials before the Ministry in agreeing to the suspension and prosecution of the officer?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): (a) Yes, Sir.

(b) and (c). The Government of Madhya Pradesh informed the Central Government on 12th February, 1982, that as a result of investigation of the case by the State Police, two offences under Section 354 IPC and Section 120 Indian Railways Act against the officer were established; and that, after obtaining the opinion of the Attorney General of India, the case was ready for presentation in the Court.

(d) Under the relevant rules applicable to members of All India Services, the

State Governments are competent to place a member of an All India Service employed in connection with the affairs of the State, under suspension. The State Governments are also competent to prosecute a member of an All India Service except in respect of offences for which sanction for prosecution under Section 6 of the Prevention of Corruption Act is required. As such, there was no question of Central Government agreeing to the suspension and prosecution of the officer in this case.

Non-Implementation of Palekar Award by Hitwada

3900. SHRI BHOGENDRA JHA: Will the Minister of LABOUR be pleased to state whether it is a fact that employees of Hitwada and of A.E.P. Press, where Hitwada is printed have not implemented Palekar award?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): The Govt. of Maharashtra has informed that Hitwada, Nagpur has implemented the Govt. orders on Palekar Tribunals' recommendations. According to a report received from the Govt. of Madhya Pradesh, Hitwada, Jabalpur has implemented the orders but Hitwada published from Bhopal has not yet done so. No information regarding M/s. A.E.P. Press is available.

Opportunities to Indians Abroad for their return of India

3901. SHRI GHULAM MOHAMMAD KHAN:

SHRI K. MALLANNA:

SHRI S. B. SIDNAL:

SHRI M. RAM GOPAL REDDY:

SHRI HARINATH MISRA:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that highly qualified Indians working abroad want to return to their motherland and use their knowledge here;

(b) whether any efforts have been made about the Indians abroad who have outstanding merits and exceptional talents who could be offered suitable opportunities to work here; and

(c) whether it is proposed to set up an organisation in the country to maintain any such contracts with such Indians abroad and find them opportunities which suited their specialisation?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH): (a) There are a large number of highly qualified Indian scientists and technologists working abroad. Many have indicated that they would be glad to come to India, some permanently and others for short visits to use their knowledge for national development.

(b) and (c). Government has been examining on a priority basis the whole question of utilising the expertise of Indian scientists and technologists abroad. The Science Advisory Committee to the Cabinet (SACC) had discussed this issue in detail and a task force prepared a set of recommendations which have been approved. Based on these, an Advisory Committee under the Chairmanship of the Minister of State for Science and Technology has been set up to keep under review on a continuing basis, and to act as the focal point for, all issues related to the return of Indian scientists and technologists from abroad. This committee will deal with short term visits of Indian scientists and technologists from abroad as also with them who wish to return on a long term basis including those who wish to set up industrial ventures. The committee will help in analysing and solving problems and removing bottlenecks that come in the way of these efforts. A complete "package programme" is being prepared to simplify procedures and to provide relevant information to Indian nationals who are abroad. Details relating to scientists and technologists in various categories and disciplines have been obtained by CSIR, under their programme "Indians abroad Register", and

under several other schemes of various Departments, particularly of the Department of Science & Technology.

अरुणाचल प्रदेश के सीमावर्ती क्षेत्रों की सुरक्षा और विकास

3902. श्री बोलत राम सारण : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चीन समर्थक छिपे हुए विद्रोही नागाओं द्वारा अमानवीय उत्पीड़न से भयभीत होने के पश्चात् उत्तरी बर्मा से जुड़े अरुणाचल प्रदेश के तीरप क्षेत्र के टंगसा, नोम्हे बांचू आदि आदिवासियों जिनका तीरप क्षेत्र के लोगों से खून का संबंध है, के तीरप क्षेत्र में आने से वहां अशांति का वातावरण छा गया है और इस क्षेत्र में अस्थिरता की स्थिति उत्पन्न हो गई है ;

(ख) क्या यह सच है कि चीनी एजेंट भूमिगत विद्रोही तथा ईसाई चर्च अथवा संगठन इस क्षेत्र में असुरक्षा का वातावरण उत्पन्न कर रहे हैं और इस प्रकार भारत-विरोधी भावना को उत्तेजित कर रहे हैं ; और

(ग) यदि हां, तो इस सीमावर्ती क्षेत्र की सुरक्षा और विकास के लिये क्या विशेष कार्यक्रम तैयार किया गया है ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लस्कर) : (क) नवम्बर, 1981 में 199 बर्मी राष्ट्रिक सीमा पार करके अरुणाचल प्रदेश के तीरप जिले में आए। उनके अनुसार उन्होंने निकटवर्ती बर्मी क्षेत्र में सक्रिय भूमिगत नागाओं की धमकियों से बचने के लिए भारत में शरण ली। 10 शरणार्थी वापस चले गए हैं।

(ख) सरकार के ध्यान में ऐसी कोई सूचना नहीं आयी है।